

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:126

ANSWERED ON:09.11.2010

SALE OF SPURIOUS FERTILISERS AND SEEDS

Singh Rajkumari Ratna;Vasava Shri Mansukhbhai D.

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) whether instances of sale of spurious/substandard fertilisers and seeds have been reported in the country;
- (b) if so, the details thereof;
- (c) whether the indiscriminate use of such seeds and fertilisers is affecting the production of foodgrains in the country;
- (d) if so, the reaction of the Government thereto; and
- (e) the corrective steps being taken in the matter?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) to (e): No cases of large scale sale of spurious fertilizers and seeds have been brought to the notice of this Ministry. By and large good quality of fertilizers and seeds are being sold in the country. During the year 2006-07, 2007-08, 2008-09, the fertilizers samples declared non- standard at all India level were 6.0%, 6.2% and 5.5%. Availability of good quality fertilizers and seeds have contributed significantly to steady increase in foodgrain production and productivity in the country.

Adequate provisions are available under the Fertiliser (Control) Order, 1985, Seeds Act, 1996, Seed Rule, 1968 and Seeds (Control) Order, 1983 to curb the sale of poor quality of fertilizers and seeds. States/UT Governments are the enforcement agencies and are adequately empowered to take appropriated action under the provisions of the Fertilisers (Control) Order, 1985/Essential Commodities Act, 1955/ Seed Act/ Rule for violation of any of the provision of the Act/Rule/Order. In order to ensure the availability of good quality of seed and fertilizers, states are advised regularly to monitor their quality.